



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 26] HYDERABAD, SATURDAY, DECEMBER 2, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 1st December, 2017 and the said assent is hereby first published on the 2nd December, 2017 in the Telangana Gazette for general information:—

ACT No. 25 OF 2017.

**AN ACT FURTHER TO AMEND THE TELANGANA
VALUE ADDED TAX ACT, 2005.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:—

1. (1) This act may be called the Telangana Value Added Tax (Amendment) Act, 2017.

Short title
and
commence-
ment.

(2) It shall be deemed to have come into force with effect from 2nd February, 2017.

Amend-
ment of
Schedule
-VI. Act
No. 5 of
2005.

2. In the Telangana Value Added Tax Act, 2005, in Schedule VI,-

(1) In the table after item No. 1-G, the following item shall be added, namely,-

1-H	Draught Beer produced and sold by micro breweries	At the point of first sale in the State	70%
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(2) In the Explanations I and II, for the expression "1A to 1G", the expression "1A to 1H" shall be substituted.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.